

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 215
823/252/ND/2019**

IN THE MATTER OF:

**M/s. Vishwanirmal Merchandise and
Consumer Products Pvt. Ltd.**

....APPELLANT

Vs.

ROC, NCT of Delhi and Haryana

....RESPONDENT

Section

Under Section 252

**Order delivered on 19.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Appellant

:Mr. Nitin Kumar Mishra, CS.

For the ROC

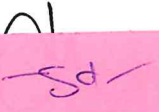
:Ms. Sweety Kumar, AROC.

For the Income Tax Department

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ORDER

Heard the submissions made by the Authorized Representative of the Appellant. The Authorized Representative of the appellant is directed to get a short affidavit filed by his client. AROC is present and submitted that they have filed their reply. None appeared on behalf of the Income Tax Department at the time of virtual hearing of the matter. The learned counsel for the appellant is also directed to once again e-file the copy of the petition along with all relevant annexures before the next date of hearing. Matter is adjourned to **31.08.2021**.


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**(Hemant Kumar Sarangi)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**

(Meenu)